

**GOVERNMENT OF INDIA  
YOUTH AFFAIRS AND SPORTS  
LOK SABHA**

UNSTARRED QUESTION NO:1744  
ANSWERED ON:16.12.2013  
REGULATIONS FOR SPORTS ASSOCIATIONS  
Ajay Kumar SHRI ;Sugavanam Shri E.G.

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) whether the Government proposes to frame any regulations so that only the reputed sportspersons may head sports associations;
- (b) if so, the details thereof;
- (c) the time by which such regulations will be made operational;
- (d) whether sports federations have expressed reservations in accepting new regulations/sports code; and
- (e) if so, the details thereof along with the reaction of the Government in this regard?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS & SPORTS (SHRI JITENDRA SINGH )

(a) No, Madam. National Sports Federations (NSFs) are autonomous bodies registered under the Societies Registration Act 1860. The Government does not interfere in their day to day affairs. In order to bring in transparency and good governance in sports bodies, the Government has issued guidelines which, inter-alia, provide for inclusion of sportspersons in their executive bodies with voting rights. These guidelines are contained in the National Sports Development Code of India, 2011 (NSDCI).

(b) & (c) Do not arise in view of (a) above.

(d) & (e) Madam, the Archery Association of India has been de-recognized since it refused to accept the Government guidelines. Also, the recognition of Indian Amateur Boxing Federation has been suspended keeping in view irregularities in the elections. In addition, a few other NSFs such as Gymnastic Federation of India and Korfball Federation of India have also been found to have violated Government guidelines during the last 3 years. Recognition to such NSFs has not been accorded.